

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:2352  
ANSWERED ON:06.03.2003  
RE-APPOINTMENT OF DAILY WAGERS IN EASTERN RAILWAYS  
SUBODH ROY

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether the Government have implemented the decision of the Hon`ble Kolkata High Court for re-appointment of daily wagers by Young Bengal Cooperative and North-Cooperative who worked from 1970 to 1989 in the Eastern Railways;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the time by which the Government propose to appoint all the daily wagers alongwith the time frame set out for this purpose?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS ( SHRI BANDARU DATTATRAYA )

- (a) The Judgement of Hon`ble Kolkata High Court in respect of contract labourers of Young Bengal Cooperative and North Calcutta Cooperative, has been implemented by Eastern Railway.
- (b) The Judgement of Hon`ble Kolkata High Court was for the Railway authorities to take steps to scrutinize the list of candidates submitted by the two Societies for the purpose of ascertaining the eligibility of the persons concerned to be considered for absorption in the vacancies said to have been declared in Group `D` post under the Railways and upon such scrutiny, the Railways shall consider and dispose of the claims of the said candidates.
- (c) & (d) : Do not arise.